



2026:AHC:29868

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1967 of 2026

Abhay Ram Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashutosh Krishna, Saurabh Kumar, Victor Kaiser
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashutosh Krishna, learned counsel for the writ petitioner and Sri Vivek Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner was appointed as Constable on 01.08.1989 and the writ petitioner claims promotion on the post of Head Constable. Though according to the writ petitioner, an FIR bearing number "311/99" under Sections 223, 224 IPC came to be lodged and a charge sheet also submitted on 20.07.1999, but the entire criminal records stand destroyed, however, the claim of the writ petitioner for promotion has not been considered in terms of Government Order dated 28.05.1997.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.4.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.
5. In case Respondent no.4 finds that the claim of the writ petitioner is to be

decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

February 11, 2026
N.S.Rathour

(Vikas Budhwar,J.)